

Administration of Justice

*127 { Dr. Ram Sahag Singh:
Shri Heda:
Shri Bibhanti Mishra:
Shri Kalika Singh:

Will the Minister of Home Affairs be pleased to state the steps taken in recent months regarding the speedy dispensation of justice by the High Courts?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The question of disposal of pending arrears, and speedier dispensation of justice in the High Courts was discussed by the Home Minister at a meeting with the Chief Ministers of States at New Delhi in the first week of June, 1957 and it was agreed that the problem should be treated as an urgent one and ways and means devised to achieve this object. In pursuance of that suggestion, the State Governments are at present making a review of the strength of their High Courts. A number of temporary posts of Additional Judges have already been sanctioned for the following High Courts:

- (1) Punjab H. C.—Four temporary posts for a period of two years each.
- (2) Allahabad H. C.—Two temporary posts for a period of two years each.
- (3) Madhya Pradesh H. C.—do.
- (4) Madras H. C.—do.
- (5) Patna H. C.—do.
- (6) Orissa H. C.—One temporary post for a period of two years.
- (7) Rajasthan H. C.—do.

The Chief Justice of India has agreed to convene a conference of Chief Justices of various High Courts to discuss further measures to deal with this problem. The question of the duration of vacations and daily hours of work of the High Courts is also receiving attention.

The Law Commission are also examining the question of the changes necessary in the procedural law to ensure a speedier dispensation of justice.

जेल के नियमों में संशोधन के लिए समिति

*128 { श्री कृप नारायण :
श्रीमती इला पालजीचरो
श्री अ० क० गोपालन :
श्री नारायणलाल कुट्टो मेनन :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने जेल के नियमों में संशोधन के हेतु कोई समिति बनाई है;

(ख) यदि हा, तो इस समिति से कब तक अपनी रिपोर्ट प्रस्तुत करने के लिये कहा गया है; और

(ग) इस समिति के सदस्य किन आधार पर चुने गये हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री दातार) (क) एक अच्छे नमूने का जेल मॉडल तैयार करने के लिये सरकार ने एक छोटी सी समिति नियुक्त की है।

(ख) रिपोर्ट प्रस्तुत करने के लिये कोई निश्चित अवधि निर्धारित नहीं की गई है किन्तु जितनी जल्दी सम्भव हो सकेगा समिति अपनी रिपोर्ट प्रस्तुत करेगी।

(ग) समिति में ब विशेषज्ञ है जिन्हें देश के भिन्न प्रदेशों के जेल प्रशासन तथा अन्य सम्बन्धित समस्याओं का अनुभव है।

Sales Tax in Tripura

*129. Shri Dasaratha Deb: Will the Minister of Finance be pleased to state whether there is a proposal to introduce sales tax in Tripura in near future?

The Deputy Minister of Finance (Shri B. E. Bhagat): Government have decided not to introduce any Sales Tax law in the territory of Tripura for the time being.